

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 3 of 2013 in
Appeal No. 186 of 2012**

Dated : 4th January, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Sarovar Energy Pvt. Ltd. ... Appellant(s)

Versus

**Karnataka Electricity Regulatory Commission.
& Ors. ..Respondent(s)**

Bangalore Electricity Supply Co. Ltd. ..Applicant/R-2

**Counsel for the Appellant(s): Mr. Anantha Narayana
Mr. Sridhar Prabhu**

**Counsel for the Respondent(s): Mr. Anand K. Ganesan
for R-1
Mr. Sriranga for R.2**

ORDER

In our view, the Application filed by the learned counsel for the Applicant/Respondent No.2 to recall the Order reserving the Judgment is not maintainable, as correctly objected to by the learned counsel for the Appellant.

However, the learned counsel for the Applicant/Respondent No.2 seeks permission to file the Written Submissions. We deem it appropriate to permit the learned counsel for the

Applicant/Respondent No.2 to file the Written Submissions on payment of cost of Rs.10,000/- (Rupees ten thousand only) to a charitable organization namely **“National Association for the Blind, Delhi State Branch, Sector-5, R.K. Puram, New Delhi - 110 022”** by 07.1.2013.

Thereafter, the Registry is directed to take the Written Submissions on or before 08.01.2013 after verification about the compliance of this Order.

Thereupon, if the learned counsel for the Appellant wants to file any additional Written Submissions with regard to the contents of the Written Submissions to be filed by the learned counsel for the Respondent No.2, it is open to him to file the same on or before 15.01.2013 after serving copy on the other side.

The Registry is further directed to send a copy of this Order to the above charitable organization.

Judgment is Reserved.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs